

भविष्य में इसका भुगतान समय पर दिया जाय, क्या कदम उठाये जा रहे हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री सुबोध कान्त सहाय) : (क) से (ग) जब कभी पर्याप्त केन्द्रीय बल उपलब्ध नहीं होते हैं तो राज्य सरकार के बलों को समय-समय पर अन्य राज्यों में भेजा जाता है। ऐसे बलों को तैनाती पर होने वाले व्यय का भुगतान, बलों की मांग करने वाले राज्य को करना पड़ता है। मध्य प्रदेश सरकार द्वारा किये गये दावों के अनुसार एम०पी०एस०ए०एफ० को तैनात करने के संबंध में विभिन्न राज्य सरकारों/संघ शासित क्षेत्रों से लगभग 17 करोड़ रुपये की राशि वसूल की जानी बाकी है। देय राशि का शोधन से भुगतान किये जाने के लिये प्रयास किये जा रहे हैं।

1577. [Transferred to the 28th May 1990].

#### U. S. policy regarding J&K

1578- SHRI S. S. AHLUWALIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether attention of Government has been drawn to a PTI report dated 3rd March, 1990, suggesting US Government's objection on the action taken by the Administration in Jammu and Kashmir, calling thereupon the Government of India to restrain security forces from using deadly force against unarmed people in the State;

(b) if so, what was the reaction of the Government to this suggestion from a foreign Government;

(c) whether the Government of India have drawn the attention of the Government of USA to the contradiction in their policy which deplores terrorism on the one hand and provides shelter to the promote™ of subversive organisations like JRJ. F in its soil; and

I (d) what steps have been taken by the Government of India to I condemn the US Government's attitude in the international forums?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJ-RAL): (a) Yes, Sir.

(b) The Government conveyed to the US Ambassador in New Delhi its concern at the inaccurate statement made by the State Department Spokeswoman.

(c) Government is not aware of the US Government having provided any shelter to the promoters of subversive organisation like JKLF in its soil. In the case of Amanullah Khan, the US Government revoked his visa when it came to notice that he was encouraging terrorist activities directed against India from the American soil.

(d) Does not arise.

#### Check on advertisements on T. V.

1579. SHRI DINESHBHAITRI-VEDI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are considering banning of advertisements relating to "Pan-masala"

(b) whether Government are considering controlling the increasing advertisements on T. V. of so many consumer products; and

(c) what measures Government are taking to control the increase in violence shown in films?

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a)

No, Sir.

(b) No, Sir. The time utilized for commercial advertisements on

Doordarshan at present, is much less than the ceiling prescribed for the purpose.

(c) All films intended for public exhibition in India are examined by the Central Board of Film Certification in accordance with the provisions of the Cinematograph Act 1952 and the guidelines issued there under. According to these guidelines, the Board, while examining the films for certification, shall *inter alia* ensure that anti-social activities such as violence are not glorified or justified; that the modus operandi of criminals or other visuals or words likely to incite the commission of any offence are not depicted; and that pointless or avoidable scenes of violence, cruelty and horror are not shown. Time and again, the Board has been requested to be very strict in applying the guidelines.

#### **Violence and vulgarity in films**

1580. SHRIMATI KAMLA SINHA: Will the MINISTER OF INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under Government's consideration to check increasing violence, physical, abuse of women and children leading to vulgarity in the feature films;

(b) whether such films were also shown on National T. V. network;

(c) whether, in view of this, Government propose to reconstitute the Film Censor Board;

(d) whether the posters of the films are also screened by Film Censor Board; and

(e) the steps Government propose to take to stop these obscene posters and screening of vulgar films on National T. V. network.

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) The guidelines issued by the Central Government to the Central Board of Film Certification under the Cinematograph Act, 1952 require that the Board shall ensure that human sensibilities are not offended by vulgarity, obscenity and depravity. The Board ensures that violence is not glorified or justified, women are not shown in ignoble servility, sexual violence against women is avoided and if inevitable such sequences are reduced to the shortest span.

A Committee, headed by Shri B. P. Singhal, Chairman, CBFC, has been constituted to suggest possible amendments to the Cinematograph Act and the rules/guidelines framed thereunder, to make the process of certification more effective.

(b) Doordarshan avoids telecast of such films and

(c) Government have recently reconstituted the Central Board of Film Certification.

(d) No, Sir. Film posters are not covered under the cinematograph Act, 1952.

(e) On Government's initiative the film industry has voluntarily set up film publicity screening committees for checking obscene posters and publicity material. Instructions issued to Doordarshan requires *inter-alia* that scenes of vulgarity are avoided scrupulously in telecast of films on Doordarshan.

#### **Damage to bridge over Manah river due to bomb blast**

1581. SHRI BHADRESWAR BURAGOHAJ: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government are aware of the fact that the major bridge over the river Manah in the Barpeta district of Lower Assam in the National Highway has been completely damaged by a bomb blast in the last month;